

HIGH COURT OF JAMMU AND KASHMIR.

The All Principal District & Session Judges,
State of J&K

NO: 25620-43/ST-5 Dt: 12/10/17

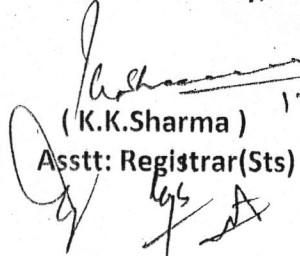
Subject :- Information regarding Institution, Disposal, Pendency
and break up of cases

Sir,

Kindly find enclosed herewith letter dt:-
27.09.2017 received from the Indian Institute of Technology
Kanpur, Department of Economic Sciences with the request to
furnish requisite information which pertains to your Court and the
Courts Subordinate to you (Entire District) strictly as per enclosed
proforma . The requisite information be sent to this Registry on or
before 16th, October, 2017, by e.mail [hcjmu-jk@ nic.in](mailto:hcjmu-jk@nic.in) or by tele.
Fax NO. 0194 – 2506639 so that we may be able to send a
consolidated information to the concerned authority .

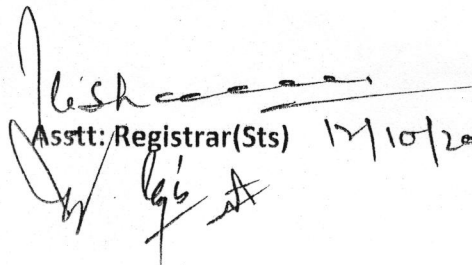
Encl: - Two Leaf

Yours faithfully,


(K.K.Sharma) 12/10/2017
Asstt: Registrar(Sts)
gys A

NO: 25620-43/ST-5 Dt: 12/10/17

Copy forwarded to the Incharge N I C, High Court Wing, Jammu for
uploading on High Court web site .


Asstt: Registrar(Sts) 12/10/2017
gys A



भारतीय प्रौद्योगिकी संस्थान कानपुर
Indian Institute of Technology Kanpur

अर्थशास्त्रीय विज्ञान विभाग
DEPARTMENT OF ECONOMIC SCIENCES

To
The Registrar General
High Court of Jammu & Kashmir

Dt.: 27-9-2017

Sub: Application for access to Court statistics for research

01/10/17 Dear Sir,

We are writing to request access for certain court statistics which we wish to use for a research project. The pilot project is funded by Indian Council of Social Science Research (Ministry of Human Resource Development). An extension work on a related topic, project titled "Courts, Networks and Start-ups: Institutions matter for small enterprise development in South Asia", is funded by IDRC, Canada. This project has already been cleared by the GOI for receiving funds from IDRC, Canada. For the purpose of this research we need information on the number of cases admitted, solved and pending in different district courts in different years. We have already received the data from West Bengal, Maharashtra, Andhra Pradesh, Bihar, Himachal Pradesh, Sikkim, Punjab & Haryana, Tamil Nadu, Bombay, Jharkhand, Orissa, Kerala, Chhattisgarh and Hyderabad which were given by their respective High Courts. However, for our project we need the information from all districts of India. Hence, we request you to kindly give us the necessary permission to access this information for all districts of Jammu & Kashmir.

We have attached a sample sheet explaining our data requirement along with this letter. The sample sheet provides an example of civil and criminal cases for some districts in the state of Jammu & Kashmir. We would be grateful to you if you could kindly approve the provision of the same information for all District Courts of Jammu & Kashmir from 2000-2013.

Sincerely,

Sarani Saha

Dr. Sarani Saha
Associate Professor
Economic Sciences Dept.
IIT Kanpur

